

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 103
IB-139(ND)/2024

IN THE MATTER OF:

PREM PRAKASH

.... Petitioner/Applicant

Vs.

SPG Infra Projects Private Limited

..... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the OC : Mr. Anurag Ojha, Mr. Vipul Kumar, Mr. Subham
Kumar, Advs.

For the PG :

ORDER

Ld. Counsel appears for the Applicant.

Issue notice to the Respondent.

The Applicant shall take steps to serve the notice to Respondent by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week after receipt of the notice.

List the matter on **16.04.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)